

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 299 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

Venugopal Dhoot & Ors.

...Respondents

Present:

For Appellant:

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Mr. Madhav Knoria, Mr. Surabhi Khattar, Mr. Prafful Goyal and Ms. Sanskriti Sidana, Advocates.

For Respondents:

Mr. Sandeep S. Ladaa, Ms. Kritika Nagpal and Mr. Yashvardhan, Advocates for R-1.

Ms. Misha, Mr. Vaijayant Paliwal and Mr. Moulshree Shukla, Advocates for R-2 (RP)

Mr. Aditya V. Singh, Mr. Vishnu Shriram and Mr. Diwakar Maheshwari, Advocates for R-3.

Mr. Manish Jha, Mr. Varghese Thomas and Ms. Vishryuti Sahni, Advocates for R-7 to 9.

With

Company Appeal (AT) (Insolvency) No. 467 of 2020

IN THE MATTER OF:

Pertamina Hulu Energi Nunukan Company

...Appellant

Versus

Venugopal Dhoot & Ors.

...Respondents

Present:

For Appellant:

Ms. Varuna Bhanrale, Advocate.

Cont'd.../

For Respondents: Mr. Sandeep S. Ladaa, Ms. Kritika Nagpal and Mr. Yashvardhan, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Mr. Madhav Knoria, Mr. Surabhi Khattar, Mr. Prafful Goyal and Ms. Sanskriti Sidana, Advocates for R-2.

Ms. Misha, Mr. Vaijayant Paliwal and Mr. Moulshree Shukla, Advocates for R-3 (RP)

Mr. Aditya V. Singh, Mr. Vishnu Shriram and Mr. Diwakar Maheshwari, Advocates for R-4.

Mr. Manish Jha, Mr. Varghese Thomas and Ms. Vishryuti Sahni, Advocates for R-8 to 9.

With

Company Appeal (AT) (Insolvency) No. 639 of 2020

IN THE MATTER OF:

BPRL Ventures Indonesia B.V. & Anr.

...Appellants

Versus

Venugopal Dhoot & Ors.

...Respondents

Present:

For Appellant: Mr. Manish Jha and Ms. Vishryuti Sahni, Advocates.

For Respondents: Mr. Sandeep S. Ladaa, Ms. Kritika Nagpal and Mr. Yashvardhan, Advocates for R-1.

Ms. Misha, Mr. Vaijayant Paliwal and Mr. Moulshree Shukla, Advocates for R-2&3.

Mr. Aditya V. Singh, Mr. Vishnu Shriram and Mr. Diwakar Maheshwari, Advocates for R-4.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Mr. Madhav Knoria, Mr. Surabhi Khattar, Mr. Prafful Goyal and Ms. Sanskriti Sidana, Advocates for R-8.

With

Company Appeal (AT) (Insolvency) No. 640 of 2020

IN THE MATTER OF:

BPRL Ventures B.V. & Anr.

...Appellants

Versus

Venugopal Dhoot & Ors.

...Respondents

Present:

For Appellants: Mr. Varghese Thomas and Mr. Jash Shah, Advocates.

For Respondents: Mr. Sandeep S. Ladaa, Ms. Kritika Nagpal and Mr. Yashvardhan, Advocates for R-1.

Ms. Misha, Mr. Vaijayant Paliwal and Mr. Moulshree Shukla, Advocates for R-2&3.

Mr. Aditya V. Singh, Mr. Vishnu Shriram and Mr. Diwakar Maheshwari, Advocates for R-4.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Mr. Madhav Knoria, Mr. Surabhi Khattar, Mr. Prafful Goyal and Ms. Sanskriti Sidana, Advocates for R-8.

ORDER

(Through Virtual Mode)

08.09.2020: Pleadings are not complete. Such Respondents who have not filed their reply affidavits may file the same within three weeks. Rejoinder thereto, if any, may be filed within three weeks thereof.

Short written submissions, not exceeding three pages, may also be filed by the parties within aforesaid period. In all the matters, learned counsel for the Appellant will arrange to provide complete set of appeal paper book to Respondents, who have not received it, within three days.

List the appeal 'for admission (after notice)' on **29th October, 2020**.

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc